

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3761**

TO BE ANSWERED ON THE 21ST DECEMBER, 2021/ AGRAHAYANA 30, 1943 (SAKA)

FORENSIC REPORTS

3761. SHRI RAJIV PRATAP RUDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are several cases pending for investigation/delayed due to absence/delay in furnishing forensic reports;

(b) if so, the details thereof with the kind of forensic reports, number of forensic labs and forensic experts required and currently present for investigations in the country, State/UT-wise;

(c) the details of the steps taken by the Government to increase the infrastructure of forensic labs and number of trained technical experts; and

(d) the details of the number of pendency of cases due to absence/delay in furnishing forensic reports in Saran and the steps taken by the Government?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY KUMAR MISHRA)

(a): Availability of forensic report facilitates investigation. However, disposal of cases depends on several factors such as category of the case (Civil or Criminal), complexity of the facts involved, nature of evidence and co-operation of the stakeholders, etc.

(b): There are a total of 112 State and Regional Forensic Science Laboratories and 418 Mobile Forensic Units in States/Union Territories. Details are at Annexure. 'Police' and 'Public order' are State subjects under the Seventh schedule to the Constitution of India. Details on the kind of forensic report, number of forensic labs and forensic experts required in the State/Union Territories are not maintained centrally.

(c): In order to assist State/Union Territories in strengthening their Forensic Science Laboratories that would inter-alia help reduce the pendency of cases, Ministry of Home Affairs (MHA) has taken the following initiatives:

(i) Projects approved for strengthening DNA analysis, Cyber-forensics and related facilities in 23 States/UT at a total cost of Rs.203.45 crore under Nirbhaya Fund.

(ii) A total of Rs.195.97 crore has been approved to the States for strengthening Forensic Science Laboratories in financial years 2019-2020 and 2020-2021 under the scheme for Modernization of Police Forces.

(iii) To ensure quality and standardization in forensic examination, the Directorate of Forensic Science Services, MHA, has issued the following guidelines:

- **Quality Manuals for accreditation of laboratories as per NABL standards (ISO 17025) and Working Procedure Manuals in nine disciplines of Forensic Sciences.**
- **Quality Manuals and Working Procedure Manuals for Biology and DNA Division.**
- **Guidelines for collection, preservation & transportation of forensic evidence in sexual assault cases for Investigation Officers and medical Officers.**
- **Standard list of Equipment for establishing/upgrading of Forensic Sciences Laboratories.**

(iv) The Ministry of Home Affairs has set up a National Forensic Sciences University, with headquarters in Gujarat. The University has its campuses in Delhi, Goa and Tripura.

(v) Central Forensic Sciences Laboratories (CFSLs) at Bhopal, Guwahati, Pune and Kolkata, have been modernized, including capacity building in terms of forensic equipment and availability of trained manpower.

(vi) A State-of-Art DNA Analysis Unit has been set-up in the Central Forensic Sciences Laboratory, Chandigarh, in December, 2019.

(vii) As a measure to enhance capacities of Investigation Officers, Prosecutors and Medical Officers in collection, handling and storage of forensic evidence in sexual assault cases, the Bureau of Police Research & Development, and the Lok Nayak Jayaprakash Narayan National Institute of Criminology and Forensic Sciences have trained a total of 19972 officers from various States/Union Territories since 2018-2019.

(viii) Total 14950 Sexual Assault Evidence Collection Kits have been distributed to States/Union Territories for scientific collection of evidence.

(d): 'Police' and 'Public order' are State subjects under the Seventh schedule to the Constitution of India. Details on pendency of cases due to absence/delay in furnishing forensic reports in Saran and steps taken are not maintained centrally.

Annexure referred to in reply to Lok Sabha unstarred Question No. 3761 for reply on 21 December 2021

S No	States/ UTs	Number of State Forensic Science Laboratories	Number of Regional Forensic Science Laboratories	Number of Mobile Forensic Science Unit
1	Andhra Pradesh	1	5	13
2	Arunachal Pradesh	1	0	0
3	Assam	1	1	3
4	Bihar	1	1	2
5	Chhattisgarh	1	3	9
6	Goa	1	0	1
7	Gujarat	1	6	33
8	Haryana	1	4	4
9	Himachal Pradesh	1	2	1
10	Jammu & Kashmir	1	2	4
11	Jharkhand	1	1	4
12	Karnataka	1	5	15
13	Kerala	1	2	20
14	Madhya Pradesh	1	4	38
15	Maharashtra	1	5	45
16	Manipur	1	0	0
17	Meghalaya	1	0	1
18	Mizoram	1	0	2
19	Nagaland	1	0	0
20	Odisha	1	3	36
21	Puducherry	1	1	0
22	Punjab	1	3	19
23	Rajasthan	1	6	34
24	Sikkim	1	0	0
25	Tamil Nadu	1	10	34
26	Telangana	1	8	0
27	Tripura	1	0	3
28	Uttar Pradesh	1	4	75
29	Uttarakhand	1	1	2
30	West Bengal	1	2	5
31	Andaman and Nicobar Islands	1	0	1
32	Delhi	1	1	14
Total		32	80	418

Source: - Data on Police Organization 2020.